

## **Central Administrative Tribunal Jammu Bench, Jammu**



T.A. No.4416/2021  
(S.W.P. No.435/2009)

Tuesday, this the 18<sup>th</sup> day of May, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Tarun Shridhar, Member (A)**

Prita Masih (age 50 years)  
s/o Lt. Sh. Surjan Masih  
r/o Village Darsupur, Miran Sahib, Jammu

(Mr. C S Aazad. Advocate)

..Applicant

### VERSUS

1. State of Jammu & Kashmir through Principal Chief Conservator of Forest Van Bhawan Jammu
2. Conservator of Forest Working Plan Circle, Forest Complex Dogra Hall, Jammu
3. Principal Forest Guard Training School Doomi, Akhnoor

..Respondents

(Mr. Sudesh Magotra, Deputy Advocate General)

**ORDER (ORAL)****Mr. Justice L. Narasimha Reddy:**

Mr. C S Azad, learned counsel for applicant sought permission of the Tribunal to withdraw the T.A. (SWP No.435/2009) with liberty to pursue the remedy, if the grievance of the applicant still subsists.

2. Permission is accorded and the T.A. is dismissed as withdrawn. It would be open to the applicant to pursue his remedy, if any, in accordance with law. There shall be no order as to costs.

**( Tarun Shridhar )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**May 18, 2021**  
/sunil/rk/sd/